

II. A copy each (in English and Hindi of the following Notifications of the Ministry of Steel and Mines (Department of Mines) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

-(i)

Notification G.S.R. No. 617, dated the 25th April, 1972.

(ii) Notification G.S.R. No. 874 dated the 24th June, 1972, publishing the Mining Leases (Modification of Terms) Amendment Rules, 1972. [Place in Library. See No LT-4783/73 for (i) and (ii)]

(iii) Notification G.S.R. No. 58, dated the 5th January, 1973, publishing the Mineral Concession (Amendment) Rules, 1973.

[Placed in Library. See No. LT-4839/73]

ANNUAL REPORTS AND ACCOUNTS (1971-72) OF (i) THE GARDEN REACH WORKSHOPS LIMITED, (ii) THE GOA SHIPYARD LIMITED (in) THE MAZAGON DOCK LIMITED AND (iv) THE BHARAT EARTH MOVERS' LIMITED AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J.B. PATNAIK): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Annual Report and Accounts of the Garden Reach Workshops Limited, for the year 1971-72, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library; See No, LT-4943/73 ,

(ii) Annual Report and Accounts of the Goa Shipyard Limited, for the year 1971-72, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-4945/73

(iii) Annual Report and Accounts of the Mazagon Dock Limited, for the year 1971-72, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-4944/73

(iv) Eighth Annual Report and Accounts of the Bharat Earth Movers Limited, for the year 1971-72, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-4786/73]

I. THE NAVY (PRESCRIBED OFFICERS) (FIRST AMENDMENT) REGULATIONS, 1973

II. NOTIFICATION UNDER THE INDIAN SOLDIERS (LITIGATION) ACT, 1925

SHRI J.B. PATNAIK: Sir, I also beg to lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Defence Notification S.R.O. No. 80, dated the 14th March, 1973, publishing the Navy (Prescribed Officers) (First Amendment) Regulations, 1973, under section 185 of the Navy Act, 1957. [Placed in Library. See. No. LT-4947/73

II. A copy (in English and Hindi) of the Ministry of Defence Notification S.R.O. No. 77, dated the 16th March,